

WRITTEN ANSWERS TO QUESTIONS*[English]***Irrigation Projects in Kerala pending Clearance**

*44. PROF. P.J. KURIEN: Will the Minister of WATER RESOURCES be pleased to state:

(a) the names of irrigation projects in Kerala pending clearance with Union Government;

(b) the reasons for delay in clearing these projects; and

(c) the steps being taken to clear them?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) Chimoni Irrigation Project.

(b) and (c). On appraisal by the central Water Commission, the project has been found acceptable techno-economically and has been recommended to the Planning Commission.

Jobs to Eligible Youth

*46. SHRI HANNAN MOLLAH: Will the Minister of LABOUR AND WELFARE be pleased to state:

(a) whether Government have a proposal to give jobs to all eligible youth in the country;

(b) whether a constitutional guarantee is proposed to be given in this regard;

(c) whether the unemployed youth are to be provided with unemployment relief also; and

(d) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) to (d). It shall be the endeavour of the Government to provide work opportunities to all citizens to enable them to participate in the nation building process. In doing so greater stress will also be given to the expansion of productive employment opportunities in the economy.

Unfilled seats in Medical Colleges from Central Quota

*48. SHRI UTTAM RATHOD:
SHRI MADHAVRAO SCINDIA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a large number of seats in various medical colleges to be filled from central quota are still lying vacant even though the required number of candidates have been selected through the All India Pre-Medical Examination;

(b) if so, the details thereof and the reasons therefore; and

(c) the steps being taken to fill early these seats from the selected candidates?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMBAI ROURAY): (a) Yes, Sir. About 718 seats are reported vacant from various medical colleges under Central quota from All India Entrance Examination.

(b) The vacancies should not be filled because initially the colleges to whom students were allotted did not intimate the vacancies to the DGHS. Later when vacancies became known, the allotments could not take place because of writ petitions pending in the Supreme Court.

(c) The Honourable Supreme Court has given certain directions in its hearing on

the 20th December, 1989 indicating the procedure to be adopted to fill up these vacant seats. Action has since been initiated to carry out the directions of the Honourable Supreme Court for filling up these vacant medical seats.

Settlement of River water Dispute

*49. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government have any specific plans to settle the river water dispute amongst Karnataka, Tamil Nadu and Andhra Pradesh;

(b) if so, the details thereof;

(c) whether Government propose to set up a Tribunal or Commission to decide the issue; and

(d) if so, what will be its constitution?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) There is no river water dispute amongst Karnataka, Tamil Nadu and Andhra Pradesh.

(b) to (d). Do not arise.

Pension Scheme for working Journalists and Non-Journalist Employees of Newspapers

*50. SHRI L.K. ADVANI: Will the Minister of LABOUR AND WELFARE be pleased to state:

(a) the pension scheme suggested by the Expert Group set up by Government to go into the question of providing a pension scheme for working journalists and non-journalist employees;

(b) when the recommendations of the Expert Group were received by Government;

(c) the time scheduled fixed for follow up action on the Report; and

(d) whether the Employees Provident Funds and Miscellaneous Provisions Act, 1952 has been amended accordingly?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) to (c). The report of the Expert Group was received in May, 1989 and is under examination. The Group has recommended consideration of two pension scheme with varied benefits.

(d) Not yet, Sir.

Racket in Export of Children for Camel Race

*51. SHRISRIKANTHADATTA NARASIMHARAJA WADIYAR: Will the Minister of LABOUR AND WELFARE be pleased to state:

(a) whether the attention of Government has been drawn to the news item captioned "Racket in export of children for camel race" appearing in "The Hindu" (Gurgaon Edition) dated 12 September, 1989;

(b) if so, the action taken against the racketeers;

(c) whether such incidents had come to notice earlier;

(d) if so, the details thereof; and

(e) the action taken against the racketeers involved in those cases?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):